

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi-110066

Date of Hearing/Decision 20.04.2017

Appeal No.E449/2010, E/450/2010,E/448/2010

(Arising out of Order-in-Appeal No.42/2009(CE) Commissioner dated 05.12.2009
passed by Commissioner, Jaipur, Rajasthan)

VK Kad Vice President,
Sh. D.S. Viridi, GM, Arham Spinning Mills

Appellant

vs

CCE Jaipur I

Respondent

Appearance

None present Advocate : from the Appellant

Shri K. Poddar, DR : from the Respondent

Coram: Hon'ble Sh Ashok K Arya, Member(Technical)

Final Order No.53017-53019/2017

Per Ashok K Arya:

None present for the Appellants nor any adjournment application is received.
The case is 7 years old. It has come up for hearing number of times. However, the
Appellants have not appeared any time when the appeal is posted for hearing. It
appears that the Appellants are not keen in pursuing the appeal.

2. It may be mentioned that as per maxim, VIALATIBUS ET NON
DOREMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not
those who go to sleep.

3. Therefore, the appeals are dismissed for non prosecution.

(Dictated & pronounced in open Court)

(Ashok K Arya)
Member(Technical)

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